COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 254 of 2016

Dated: 12th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL India Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Ms. Shruti S. Hasarika Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Rajinder Kaul

Ms. Sumit Kishore

ORDER

Learned counsel for the Respondent/Board seeks four weeks further time to file reply. He may file the same on or before 12.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.07.2017 after serving copy on the other side.

List the matter on <u>14.07.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vq

(Justice Ranjana P. Desai) Chairperson